

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 6

C.P. (IB)/21(MB)2019

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **18.07.2024**

NAME OF THE PARTIES : **Gayatri Textile**

Vs

Vimalnath Enterprise Pvt Ltd

For the IRP : Adv. Mily Ghoshal a/w Sophia Hussain

For CD : Not Given

Sec. 9 of IBC

ORDER

1. As directed by us on 25.06.2024, the Designated Registrar has given report stating that the order of CIRP dated 02.01.2020 was not communicated to the Registry for further communication to the IRP.
2. The communication sent to the OC by the IRP is yet to be returned.
3. Meanwhile, Counsel for IRP submits that the IP had no valid empanelment during the period of 02.01.2020 to act as IRP.
4. Hence, the IP who was appointed as IRP is relieved of his duties in the matter. **List on 05.08.2024 to await return of notice to OC.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

//RA//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)